English translation of Shram Anubhag-3, Noti. No. 2048/XXXVI-3 —1(S)-83, dated July 31, 1984, published in U.P. Gazette, Extra., dated 31st July, 1984, p. 2

In exercise of the powers conferred by sub-section (3) of Section 3 of the Uttar Pradesh Dookan Aur Vanijya Adhishthan Adhiniyam, 1962 (U.P. Act No. XXVI of 1962), the Governor is pleased to exempt, in public interest, all the shops of Daraganj, Allahabad, located within the limits specified below from sub-section (1) of Section 5 and clauses (a) and (b) of sub-section (1) of Section 8 of the said Act during the period from Makar Sankranti (Khichri) to Magh Purnima every year subject to the conditions laid down below:—

Limits:

- 1. EAST: G.T. Road ending the bank of river Ganga.
- 2. West: Radha Raman Inter College (Daut-Ka-pur Chhoti Line).
- 3. NORTH: Bansi Nallah (Temple of Nag Basuki).
- 4. South: Sangam Nallah ending Baini Bandh.

Conditions:

- 1. Payment of wages at double rate for overtime work in excess of the hours fixed under Section 6 of the Adhiniyam, shall be made by the employers to their employee for every hour of such overtime work.
- 2. Every employee shall be allowed full day's holiday in a week by rotation.
- 3. Every employee who is required to work on a public holiday shall be given compensatory leave within the same week in lieu of the holiday lost.